Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 27.03.2008

The Meeting No. 50/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 27.03.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No.	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Promod Kumar, Technical Officer	DOR
4.	Sh. Kuldeep Singh, Assistant Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting 48/AMO8 held on 13.03.2008 and NC Meeting 49/AMO8 held on 20.03.2008 were ratified. The Agenda for individual cases for Meeting No. 50/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 50/84-ALC3/2007 **MEETING DATE** : 27.03.2008

Online cases

Case No.:22/9/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	II	Status: Approved
F-X	RLA File : 02/24/040/00034/AM08/	Lic.No/Date:0210100593 07.05.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from DES-IV (NC-IV). The Committee decided to ratify the Advance Authorization issued in this case by allowing 8% wastage on import item on repeat basis. The quantity of import item may be restricted to 2573.07 Kgs. The description of export may be amended to read as "Tubular Bags (Gauntlet) containing 500 Denier High Tenacity Polyester Yarn 2382.48 Kgs".

Export item	Export Qty.	Import item	Qty. allowed
Tubular Bags	79416 Nos.	Polyester Yarn, T/C: 500	2573.07 Kgs
(Gauntlet)		Denier High Tenacity	
containing Polyester			
Yarn (2382.48 Kgs)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/39/84-ALC3/2007		Meet No/Date:50/84- ALC3/2007 27.03.2008	Status: Deferred
F- X	RLA File : 06/24/040/00029/AM08/	Lic.No/Date:0610012664 19.12.2007	Defer Date: 24.04.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 24.04.2008.

Case No.:185/39/83- ALC1/2007		II	Status: Approved
HQ File : 01/83/050/01764/AM08/	RLA File : 02/24/040/00249/AM08/	Lic.No/Date:0210107359 19.12.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from DES-IV (NC-IV). The Committee decided to ratify the Advance Authorization issued in this case by allowing 8% wastage on import item on repeat basis. The quantity of import item may be restricted to 2556.29 Kgs. The description of export may be amended to read as "Tubular Bags (Gauntlet) containing 500 Denier High Tenacity Polyester Yarn 2366.94 Kgs".

Export item	Export Qty.	Import item	Qty. allowed
Tubular Bags	78898 Nos.	Polyester Yarn, T/C: 500	2556.29 Kgs
(Gauntlet)		Denier High Tenacity	
containing Polyester			
Yarn (2366.94 Kgs)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:184/39/83- ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	II	Status: Approved
HQ File : 01/83/050/01763/AM08/	RLA File : 02/24/040/00248/AM08/	Lic.No/Date:0210107355 19.12.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from DES-IV (NC-IV). The Committee decided to ratify the Advance Authorization issued in this case by allowing 8% wastage on import item on repeat basis. The quantity of import item may be restricted to 1097.71 Kgs. The description of export may be amended to read as "Tubular Bags (Gauntlet) containing 500 Denier High Tenacity Polyester Yarn 1016.4 Kgs".

Export item	Export Qty.	Import item	Qty. allowed
Tubular Bags	58742 Nos.	Polyester Yarn, T/C: 500	1097.71 Kgs
(Gauntlet)		Denier High Tenacity	
containing Polyester			
Yarn (1016.4 Kgs)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:186/39/83- ALC1/2007		1	Status: Approved
1.4	RLA File: 02/24/040/00250/AM08/	Lic.No/Date:0210107362 19.12.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from DES-IV (NC-IV). The Committee decided to ratify the Advance Authorization issued in this case by allowing 8% wastage on import item on repeat basis. The quantity of import item may be restricted to 2773.31 Kgs. The description of export may be amended to read as "Tubular Bags (Gauntlet) containing 500 Denier High Tenacity Polyester Yarn 2567.88 Kgs".

Export item	Export Qty.	Import item	Qty. allowed
Tubular Bags	58742 Nos.	Polyester Yarn, T/C: 500	2773.31 Kgs
(Gauntlet)		Denier High Tenacity	
containing Polyester			
Yarn (2567.88 Kgs)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/50/84-ALC3/2007		Status: Deferred
F- X	 Lic.No/Date:0510214714 09.01.2008	Defer Date: 24.04.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant papers pertaining to this case to the representative DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 24.04.2008.

Case No.:10/50/84- ALC3/2007	Party Name:DULARI EXPORTS PVT. LTD.	Meet No/Date:50/84- ALC3/2007 27.03.2008	Status: Rejected
HQ File : 01/84/050/00387/AM08/	RLA File : 05/24/040/00783/AM08/	Lic.No/Date:0510214793 10.01.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	(INDIA) PVT.LTD.		Status: Deferred
L - C		Lic.No/Date:0510214792 10.01.2008	Defer Date: 24.04.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant papers pertaining to this case to the representative DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 24.04.2008.

Case No.:8/50/84- ALC3/2007		Meet No/Date:50/84- ALC3/2007 27.03.2008	Status: Deferred	
HQ File: 01/84/050/00385/AM08/	RLA File: 05/24/040/00797/AM08/	Lic.No/Date:0510214963 15.01.2008	Defer Date:24.04.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant papers pertaining to this case to the representative DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 24.04.2008.

Case No.:11/50/84-ALC3/20	007 Party Name:GAURAV INTERNATIONAL	Meet No/Date:50/84- ALC3/2007 27.03.2008	Status: Approved
HQ File : 01/84/050/00388/AM08/	RLA File : 05/24/040/00794/AM08/	Lic.No/Date:0510215035 16.01.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- (i) For the export product No. 1, the import item No.1 may be allowed @ 1.10 Sq mtrs./Pc
- (ii) Since, firm have not submitted drawing, design, calculation sheet, Measurement in respect of export product No. 2, it is not possible to compute the requirement of input against this. Hence, Committee decided to disallow the import item No. 2.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

10

Case No.:15/50/84- ALC3/2007	 	Status: Rejected
	Lic.No/Date:0510215164 18.01.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:5/50/84-ALC3/2007	Party Name:UNIWORTH TEXTILES LIMITED,	Meet No/Date:50/84- ALC3/2007 27.03.2008	Status: Approved
F- (·	RLA File : 02/24/040/00273/AM08/	Lic.No/Date:0210108401 22.01.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by

allowing the items of import with 10% wastage as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Silk wool fabrics	20958 Mtrs.	1) Silk Sliver (Top)	1) 3559.71 Kgs
(Silk- 70% - 3236.1			-
Kgs & Wool - 30% -		2) Wool Top	2) 1525.59 Kgs
1386.9 Kgs), Total			-
Qty. 4623 Kgs.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/50/84-	Party Name:INDO-BRITISH		Status:
ALC3/2007	GARMENTS PVT.LTD.		Rejected
HQ File: 01/84/050/00390/AM08/	RLA File : 05/24/040/00712/AM08/	Lic.No/Date:0510215299 22.01.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given drawing, design, calculation sheet, CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	CLOTHING CO P LTD		Status: Deferred	
	F · · · ·	Lic.No/Date:0510215580 29.01.2008	Defer Date: 24.04.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant papers pertaining to this case to the representative DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 24.04.2008.

	INTERNATIONAL,		Status: Approved
F- X		Lic.No/Date:0410093733 08.02.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking cue from SION, J-312 as detailed below: -

ll .	eac non ere	,	ao ao tame							
15	Export Product		Export	Imp	ort Item		Qty	. allowe	d	
			Qty.				_			
	50%	Silk/50%	5000	1) S	pun Silk Ya	rn	1) 2	2625 Kg	gs. (@	5%
	Cashmere	Blended	Kgs.	-			was	stage)		
	Shawls/Scar	ves/								
	Mufflers			2)	Scoured	Fine	2)	3275	Kgs	(@
				Anir	mal	Hair	1.3	1Kg/Kg))	
				(De	haired Cash	mere)				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

ALC3/2007	SYNTEX (P) LTD.	ALC3/2007 27.03.2008	
HQ File : 01/84/050/00372/AM08/	RLA File : 06/24/040/00036/AM08/	Lic.No/Date:0610012861 14.02.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

- (i) The items of import at S.No. 1, 2 & 3 may be allowed with 5% wastage;
- (ii) The item of import at S.No. 4 may be allowed on net to net basis with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/50/84- ALC3/2007	Party Name:SAS INTERNATIONAL,	Meet No/Date:50/84- ALC3/2007 27.03.2008	Status: Approved
HQ File : 01/84/050/00380/AM08/	RLA File : 04/24/040/00357/AM08/	Lic.No/Date:0410093860 14.02.2008	

Decision: The Committee considered the case as per agenda and felt that the import item 'Cashmere Top' is a type of Wool. Therefore Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, J-243 by allowing

19.8% wastage on import item as detailed below: -

Export Product	Export	Import Item	Qty. allowed
	Qty.		
Shawls/Scarves/Mufflers & made-ups made of 100% Cashmere	2000 Kgs.	Cashmere Top	2396 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

1	Case No.:4/50/84-ALC3/2007	Party Name:SHITAL FIBRES	Meet No/Date:50/84-	Status:
		LTD.	ALC3/2007	Approved

		27.03.2008	
HQ File : 01/84/050/00381/AM08/	RLA File : 30/24/040/00052/AM08/	Lic.No/Date:3010055040 14.02.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on import item No.1 and 2 as detailed below: -

= 15 1 1	·		- II I
Export Product	Export	Import Item	Qty. allowed
·	Qty.	·	,
Dyed and/or printed	50000	1) Polyester tuxturised yarn	1) 44625 Kgs
synthetic blankets made	Kgs	(600/470 Denier)	,
of polyester tuxturised			
yarn (42500 Kgs) and		2) Polyester filament yarn	2) 7875 Kgs
polyester filament yarn		250/150 Denier	,
(7500 Kgs)		3) Disperse dyes (2% of	3) 850 Kgs
		item No.1) 100% strength	
		4) Poly vinyl chloride (PVC)	4) Not allowed
		Resins suspension	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/47/84-ALC3/2007	1	Status: Approved
[- C	 Lic.No/Date:0610012875 15.02.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 1% wastage on import item. The import item may be restricted to 20000 Ft. The description of export item may be amended to read as "Double harness Set containing 19802 Ft. of Plastic coated webbing of relevant width)". The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/47/84-ALC3/2007	,,		Status: Approved
HQ File : 01/84/050/00374/AM08/	RLA File : 35/24/040/00051/AM08/	Lic.No/Date:3510022904 15.02.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import item no. 1 with 1% wastage and import item no.2 with 5% wastage as detailed below: -

	Export product	Export	Import item	Qty. allowed
2	0	Qty.		
	Polyester/Polyester	24975	Polyester filament yarn	19927 Kgs
	corespun yarn/Sewing	Kgs.		
	thread made out of			
	79% polyester		Polyester Staple Fibre	5506.987 Kgs
	filament yarn 21%			
	polyester staple fibre			
	blend			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They shall be advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year.

ALC3/2007	GOODACRE & SONS INDIA		Status: Approved
[- C	RLA File : 10/24/040/00174/AM08/	Lic.No/Date:1010028831 18.02.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 1% wastage on import item. The import item may be restricted to 48985 Sq mtrs and allowed only in roll form (Cut sizes disallowed). In the export and import, Plastic of relevant thickness may be allowed only.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They shall be advised to issue Advance Authorization in future, where the description of export & import item tally with the description approved by NC.

2

Case No.:7/50/84-ALC3/2007	BELTS PVT LTD.,	Status: Deferred
		 Defer Date: 24.04.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from firm: -

- (i) Drawing, Design, calculation sheet & measurement of export item;
- (ii) Width of Webbing.

The case stands deferred for re-listing on 24.04.2008.

Case No.:1/50/84-ALC3/2007	UNIQUOTERS LTD,	Meet No/Date:50/84- ALC3/2007 27.03.2008	Status: Deferred
 HQ File : 01/84/050/00378/AM08/	RLA File : 13/24/040/00025/AM08/	Lic.No/Date:1310025868 10.03.2008	Defer Date: 24.04.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 24.04.2008.

II.	Case No.:2/50/84- ALC3/2007	TEXTILE LIMITED,	Meet No/Date:50/84- ALC3/2007 27.03.2008	Status: Deferred
	F- X ·	RLA File : 32/24/040/00084/AM08/	Lic.No/Date:3210037455 12.03.2008	Defer Date:24.04.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 24.04.2008.

Manually generated agenda cases

Case No.1035	M/s. Frontier Textile Pvt. Ltd.	
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/374/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No.0210101624		
dated 15.06.2007 – under	Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Anup Jaiswal, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case showing sample of export items alongwith CAD. The wastage claimed by the firm appeared to be on higher side. In view of this Committee decided to defer the case for re-listing on 03.04.2008 for taking final view after the calculation is done by the representative of the DC (MSME).

Case No.1036	M/s. Century Overseas, New Delhi	
NC 50/08 dt. 27.03.2008	F.No. 01/84/50/528/AM-07/DES-V	
Ratification of input output norms against Advance Authorisation No.0510200109		

dated 27.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation

with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of revised written comments of DC (MSME) conveyed vide their U.O No. 37(5)/14/2007-08/Hosy. dated 07.03.2008 in partial modification of its earlier decision taken on 02.08.2007 as detailed below: -

Export item	Import item	Qty. allowed
100% cotton Men's woven jackets	100% cotton Dyed fabric, GSM-199+/-10%.	3.75 Sq mtrs./Pc
100% cotton Boys Cargo Pants	100% cotton Dyed fabric, GSM-198+/-10%.	1.75 Sq mtrs./Pc
100% cotton Boys Cargo Pants	100% cotton Dyed PFGD fabric, GSM-198+/-10%.	1.87 Sq mtrs./Pc

The GSM of the fabric of import and export should be within the range allowed.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1037	M/s. Gaurav International		
NC 50/08 dt. 27.03.2008	F.No. 01/84/50/654/AM-06/DES-V		
Ratification of input output norms against Advance Authorisation No.0510172927			
dated 27.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No. 37(5)/232/2005-06/Hosy. dated 07.03.2008 as detailed below: -

Export item	Import item	Qty. allowed
Ladies Top in 100% cotton woven fabric, GSM-66+/-	100% cotton woven fabric, GSM-66+/-10%	1.30 Sq mtrs./Pc
10%		

The GSM of the fabric of import and export should be within the range allowed.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1038	M/s. Fenner conveyor Belting Pvt. Ltd.	
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/922/AM-08/DES-V	
Application for issue of Advance Authorisation.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from firm: -

- (i) Process chart and Stage-wise wastage;
- (ii) Justification of wastages asked for therein at each stage.

The case stands deferred for re-listing on 24.04.2008.

Case No.1039	M/s. Alpine Pvt. Ltd.	
NC 50/08 dt. 27.03.2008	F.No. 01/94/180/1093/AM-08/DES-V	
Clarification on import under leather group of SION under Target Plus Scheme.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to advise the applicant firm to furnish documentary proof corroborating the fact that raw material i.e yarn imported and converted into fabric and finally cut and stitched with leather as inner lining for the export product Leather gloves made out of woolen Hosiery in this case was exported during the incremental year Target Plus Scheme. The Committee also decided to ask Deptt. of Revenue to inform as to which Commissionerate of Customs has pointed out this misuse.

The case stands deferred for re-listing on 24.04.2008.

Case No.1040	M/s. Chelsea Mills	
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/1256/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No.0510217036 dated 26.02.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance licence issued in this case as detailed below: -

Export Product		Export	Import Item	Qty. allowed
98.5% Cotto Spandex Denim jeans	on 1.5% Stretch womens	Qty. 10064 Pcs.	98.5% Cotton 1.5% Spandex stretch dyed denim Fabric, GSM-375+/-10%	3.06 Sq. Mtrs/Pc
(Style No. 2100	078491)		65% Polyester 35% Cotton dyed lining fabric, GSM: 105 +/- 10%	2012.8 Sq. Mtrs.
			Snap Fastners of relevant size)	1 Set (Net to net with accountability clause)
			Rivets	6 Sets (Net to net with accountability clause)
			Zip Fastners of relevant size	1 No. (Net to net with accountability clause)
			Studs of relevant sizes	60 Sets (Net to net with accountability clause)

The GSM of import and export shall match.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.1041	M/s. Baliga Fishnets	
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/764/AM-08/DES-V	
Regarding amendment in SION, H-158.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to advise the Plastic Export Promotion Council (PLEXPROCIL) to furnish industry data in respect of 3-4 different firms, who are engaged in the same manufacturing process for the last 3 years for necessary modifications/corrections in SION, H-158. Applicant firm may also be advised to follow up the matter with PLEXPROCIL to expedite the matter. In view of this Committee decided to defer the case for re-listing on 08.05.2008.

Case No.1042	M/s. Apex League
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/514/AM-02/DES-V
Grant of EODC in res	pect of Advance Authorisation No.0510040418 dated
23.07.2001	

Decision: The Committee considered the case as per agenda and observed that the export data sheet and calculation of GSM made thereon submitted by the firm is correct. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to accept the GSM calculation and to advise R.A to issue EODC to the firm accordingly against the Advance authorization issued in this case. A compliance report in the matter may be sent to DGFT office.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1043	M/s. Apex League		
NC 50/08 dt. 27.03.2008	F.No. 01/84/50/363/AM-03/DES-V		
Grant of EODC in respect of Advance Authorisation No.0510068509 dated 18.09.2002.			

Decision: The Committee considered the case as per agenda and observed that the export data sheet and calculation of GSM made thereon submitted by the firm is correct. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to accept the GSM calculation and to advise R.A to issue EODC to the firm accordingly against the Advance authorization issued in this case. A compliance report in the matter may be sent to DGFT office.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1044	M/s. Apex League		
NC 50/08 dt. 27.03.2008	F.No. 01/84/50/131/AM-04/DES-V		
Grant of EODC in respect of Advance Authorisation No.0510093090 dated 12.06.2003.			

Decision: The Committee considered the case as per agenda and observed that the export data sheet and calculation of GSM made thereon submitted by the firm is correct. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to accept the GSM calculation and to advise R.A to issue EODC to the firm accordingly against the Advance authorization issued in this case. A compliance report in the matter may be sent to DGFT office.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1045	M/s. Apex League
NC 50/08 dt. 27.03.2008	F.No. 01/84/50/73/AM-05/DES-V
Grant of EODC in res 20.05.2004.	pect of Advance Authorisation No.0510126476 dated

Decision: The Committee considered the case as per agenda and observed that the export data sheet and calculation of GSM made thereon submitted by the firm is correct. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to accept the GSM calculation and to advise R.A to issue EODC to the firm accordingly against the Advance authorization issued in this case. A compliance report in the matter may be sent to DGFT office.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1046 M/s. Scorpios Apparels Pvt. Ltd., Faridabad.				
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/291/AM-08/DES-V			
Ratification of input output norms against Advance Authorisation No. 0510203031 dt.				
27.4.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009				
RLA, CLA, New Delhi. Ref. No.5/24/40/067/AM08.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heared Sh.P.K.Venugopal, Dy. Manager (Import & Export) in the firm, who appeared for personal hearing in this case. He explained that firm had applied for amendment/addition for export product 'Ladies other outer garments (top)" – 204 Pcs against the fabrics imported under the advance authorization in question in July, 2007 whereas exports of the same were made in August, 2007. The Committee, after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to advise the applicant firm to furnish CAD/CAM, Laymarker, Calculation sheet etc in order to compute the requirement of inputs for the changed export product along with supporting export documents for the changed export product.

In view of this Committee decided to defer the case for re-listing on 24.04.2008 for taking final view.

Case No.1047	M/s. Stanchart Impex Pvt. Ltd., Noida.			
NC 50/08 dt. 27.03.2008	F.No. 01/84(85)/50/258/AM-06/DES-V			
Ratification of input output norms against Advance Licence Nos.0510177293 dated 24.2.06.				

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DIPP conveyed vide their note dated 27.03.2008 as detailed below:

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Ladies footwear (Mule type upper with light sole), weight of	60000 Pair	1) Voraplast*GL 618 Polyol	1) 15860 Kgs
	PU sole not less than 0.22 Kg		2) Voraplast*GE 115	2) 17520 Kgs
2	Ladies footwear (Strap type upper with light sole), weight of	40000 Pair	Isocyanate	
	PU sole not less than 0.22 Kg		3) PVC Leather cloth	3) 7087 Mtrs.
3	Ladies footwear (Mule type upper with medium sole),	17500 Pair	1.4mm thick & 54" wide	
	weight of PU sole not less than 0.28 Kg		4) PVC/PU Leather cloth 2.2mm thick & 54" wide	4) 2356 Mtrs.
4	Ladies footwear (Strap type	17500		
	upper with medium sole), weight of PU sole not less than	Pair	5) PU Synthetic leather 0.6mm thick & 54" wide	5) 1300 Mtrs.
	0.28 Kg			

The exporter shall account for the following items of import in export: -

Import item No. 3 - 9802 Sq mtrs. Import item No. 4 - 3074 Sq mtrs. Import item No. 5 - 1694 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1048	M/s. The Bombay Dyeing & Mfg. Co. Ltd., Mumbai.			
NC 50/08 dt. 27.03.2008	F.No. 01/84/162/1153/AM-08/DES-V			
Patification of input output norms against Advance Authorisation No 0310455616				

Ratification of input output norms against Advance Authorisation No.0310455616 dated 28.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

S.	Export item	Export	Import item	Qty.
No		Qty.		allowed
1	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	3171 Sq mtrs.	Blended cotton bamboo grey dyeble fabric (Bamboo 55%,& cotton 45%, GSM-127+/-10%	67244 Sq mtrs.
2	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	3182 Sq mtrs.		
3	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	1123 Sq mtrs.		
4	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	11752 Sq mtrs.		
5	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	11670 Sq mtrs.		
6	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	3945 Sq mtrs.		
7	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	10920 Sq mtrs.		
8	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	10843 Sq mtrs.		
9	Madeups made from blended cotton bamboo processed fabric, GSM-127+/-10%	3564 Sq mtrs.		

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.